CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A. No. 66 of 1995.

Thursday this the 21st day of March, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

V. Abraham Varghese, Vallikalayil House, Nellickamon P.O., (Via) Ranny, Pathanamthitta District.

Applicant

(By Advocate Shri Babu Cherukara (represented)

Vs.

- The Senior Superintendent of Post Offices, Pathanamthitta Postal Division, Pathanamthitta.
- 2. The Sub Divisional Inspector of Post Offices, Ranny.
 ... Respondents
 (By Advocate Shri Varghese P. Thomas, ACGSC(represented)

The application having been heard on 21st March, 1996, the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant, now working as Extra Departmental Mail

Carrier, Nellickamon on a provisional or substitution basis,
seeks a direction to consider him for a regular appointment.

Standing counsel submits that the post which applicant seeks
is abolished. That is the end of the matter. Learned counsel
for applicant seeks a further direction to consider

applicant for any other post. Such general and unascertained directions cannot be made. If so advised, applicant may apply for a vacant post.

2. Application is disposed of as aforesaid.
No costs.

Thursday this the 21st day of March, 1996.

S.P. BISWAS ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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